

**Central Administrative Tribunal
Principal Bench, New Delhi**

CP No.686/2017 in
OA No.2856/2016

New Delhi this the 1st day of February, 2018

**Hon'ble Mr. Justice Permod Kohli, Chairman
Hon'ble Mr. K.N. Shrivastava, Member (A)**

1. Surender Pal, Income Tax Officer
Age 42 yrs., S/o Late Sh. Firtu Ram
R/o D-344, Tagore Garden Extn
New Delhi-110027.

2. Rakesh Kumar, Income Tax Officer
Age 46 yrs, S/o Sh. Diwan Chand
R/o L-2/26B, DDA Flats
Kalka Ji, New Delhi-110019.Applicant

(By Advocate: Shri A.K. Behera)

Vs.

1. Dr. Hasmukh Adhia
Secretary, Department of Revenue
Government of India
Central Board of Direct Taxes
Ministry of Finance, North Block
New Delhi.

2. Sh. Manoj Joshi
Addl. Director General of Income Tax
Directorate of Income Tax (Income Tax)
5th Floor, Mayur Bhawan
Cannaught Circus
New Delhi-110001.

3. Sh. Sushil Singh Rathore
Principal Chief Commissioner
Of Income Tax (CCA)
3rd Floor, C.R. Building, I.P. Estate
New Delhi-110002.Respondents

(By Advocates: Shri M.K. Bhardwaj, Shri Piyush Gaur and
Shri Rajnish Prasad)

ORDER (ORAL)**Justice Permod Kohli, Chairman**

In the compliance affidavit dated 31.01.2018, the respondents have placed on record copy of a communication dated 27.09.2017 addressed to the applicant which reads as under:-

“In view of the directions of the Hon’ble CAT in OA No.2856/2016, your name has been incorporated in the seniority list of ITO between Sh. Sunil Kumar and Sh. Krishan Kumar Gupta in recruitment year 2009-10. For this purpose review DPC shall be conducted in due course.”

2. From perusal of the aforesaid document, it appears that the name of the applicant has been incorporated in the seniority list of ITO between Shri Sunil Kumar and Shri Krishan Kumar Gupta in recruitment year 2009-10. It is further stated that for this purpose review DPC shall be conducted in due course.
3. Shri Rajnish Prasad, learned counsel appearing for respondents under instructions from Shri Vijay Mishra, Inspector, Income Tax, departmental representative submits that the Review DPC shall be held before 30 April, 2018 to ratify the induction of the applicant in the promotion order.
4. Respondents are directed to complete the process accordingly.

5. With above directions these Contempt Proceedings are dropped with liberty to the applicant to seek its revival in the event the Review DPC is not held.

(K.N. Shrivastava)
Member (A)

(Justice Permod Kohli)
Chairman

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